

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

Appeal No. 286 of 2017 &
IA NO. 725 OF 2018

Dated: 2nd July, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Chhattisgarh State Power Distribution Co. Ltd.	Appellant(s)
Vs.		
Chhattisgarh State Electricity Regulatory Commission	Respondent(s)
Counsel for the Appellant(s) :	Ms. Rashmi Singh	
Counsel for the Respondent(s) :	Mr. C. K. Rai for R-1	

ORDER

IA NO. 725 OF 2018

(Appln. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

Appeal No. 286 of 2017

It is represented by learned counsel for the parties that pleadings are complete.

As agreed by learned counsel for the parties, list the matter for hearing on **20.09.2018.**

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member